

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH.

Original Application No. 604/93

Transfer Application No.

Date of decision 2.8.1993

Shri B.N.Yadav

Petitioner

Shri G.S.Walia

Advocate for the Petitioner

Versus

Union of India & Ors.

Respondent

Shri S.C.Dhavani

Advocate for the Respondent(s)

Coram :

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri M.Y.Priolkar, Member (A)

1. Whether the Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ? N
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ? N

  
(M.Y.PRIOLKAR)  
M (A)

  
(M.S.DESHPANDE)  
V.C.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

OA.NO. 604/93

Shri B.N.Yadav ... Applicant

v/s.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande  
Hon'ble Member (A) Shri M.Y.Priolkar

Appearance

Shri G.S.Walia  
Advocate  
for the Applicant

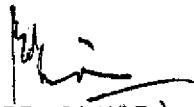
Shri S.C.Dhavan  
Advocate  
for the Respondents

ORAL JUDGEMENT

Dated: 2.8.1993

(PER: M.S.Deshpande, Vice Chairman)

It appears that after 25.1.1993 there was no progress  
of the inquiry. The applicant is under suspension. All  
that we need direct at this stage is that as far as possible  
the inquiry be completed within six months from the date of  
communication of this order to the respondents. The  
application is disposed of.

  
(M.Y.PRIOLKAR)  
MEMBER (A)

  
(M.S.DESHPANDE)  
VICE CHAIRMAN

mrj.